



2026:AHC:124783

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 17906 of
2026

Shahe Alam

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rewti Raman Patel
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant and Sri Devesh Kumar Singh, learned AGA for State - respondent.
2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble respectfully Court may graciously be pleased to allow the present application and may kindly be pleased to release the applicant on bail in Case Crime No. 490 of 2025, under Section 2/3 of Uttar Pradesh Gangster & Anti Social Activities (Prevention) Act, Police Station Jahangirabad, District Bulandshahr, during the pendency of trial before the court below, otherwise applicant shall suffer irreparable loss and injury.
3. Learned counsel for the applicant submitted that the applicant has been wrongly named in the FIR inasmuch as he is neither a leader nor a member of any gang. It is contended that in the gang-chart that is enclosed as Annexure-2 to the affidavit filed in support of the application, the name of the applicant appears against four cases being Case Crime No. 161 of 2025 under Sections 310(2), 317(3), 351(2) BNS and Section 4/25 Arms Act, P.S. Jahangirabad, District Bulandshahr and Case Crime No. 152 of 2025, under Sections 310(2), 317(3), 351(2) BNS, P.S. Anoopshahr, District Bulandshahr and Case Crime No. 162 of 2025, under Sections 303(2), 317(2) BNS, P.S.

Jahangirabad, District Bulandshahr and Case Crime No. 30 of 2025 under Sections 309(2), 317(2) BNS and Section 3/25/27 Arms Act, P.S. Jahangirabad, District Bulandshahr, in which the applicant has already been enlarged on bail in the above cases; by order dated 13.5.2026 passed by this Hon'ble court and order dated 13.5.2026 passed by this Hon'ble High Court and order dated 3.12.2025 passed by the concerned trial court and order dated 22.4.2026 passed by this Hon'ble Court. The applicant is languishing in jail since 12.4.2025, however he was remanded on 3.9.2025. It is, therefore, prayed that the applicant is entitled to bail. It is further submitted by the learned counsel for the parties that another co-accused namely Abbas who was also mentioned in the FIR has already been granted bail vide order dated 19.9.2025 passed by this Hon'ble Court. It is prayed, therefore, that the bail of the applicant be also allowed on the ground of parity.

4. Per contra, learned AGA opposed the bail prayer of the applicant but could not dispute the fact that in the aforesaid two criminal cases reflected in the gang chart, the applicant has been enlarged on bail.

5. Heard learned counsel for the parties and perused the record. The applicant has been enlarged on bail in the aforesaid two cases reflected in the gang-chart. The applicant is in jail since 12.4.2025 and was remanded on 3.9.2025.

6. In the given circumstances, without expressing any opinion on the merits, the bail application is **allowed**.

7. Let the applicant- **Shahe Alam** involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without

seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

8. In case of breach of any of the above conditions, the court concerned shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

June 2, 2026
Mukesh

(Anil Kumar-X,J.)